

Seventeenth Loksabha

>

Title: Regarding compensation for lands under Bharatmala Pariyojana in Odisha-laid.

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Proposed highway under Bharatmala Pariyojana touches lands that fall under Mouza Tola, Dongri, Rengaguda, Doliamba, Liliguda etc under Koraput Tahasil and many cultivable lands of the farmers under Borigumma, Dasmanthpur, Semiliguda and Pottangi Tahasil. The proposed compensation amount for the classification of lands like D-I, D-II, D-III, Paddy – I, Paddy – II etc. has been fixed by District Administration as per Benchmark Valuation.

Undivided Koraput district is notified as Schedule District wherein the rules of OSATIP Reg 1956 and OLR Act is applicable and most of the people belong to ST, SC, Economically backward classes and are illiterate. The proposed compensation as per benchmark valuation is very less given the above conditions and lack of transactions of said property.

I would request the Ministry of Road Transport and Highways to kindly look into the matter and increase compensation to at least Rs 30 Lakhs per acre to mitigate the sufferings of the people of this area.